

(2020) 05 KAR CK 0020

In the Karnataka High Court

Case No : Writ Petition No. 6729 Of 2020 [LB-RES]

P.Nirmala

APPELLANT

Vs

State Of Karnataka & Others

RESPONDENT

Date of Decision : 05-05-2020

Acts Referred:

Citation : (2020) 05 KAR CK 0020

Hon'ble Judges : Mohammad Nawaz, J

Bench : Single Bench

Advocate : Srinivasa S.B, R. Srinivasa, B.J. Somayyaji

Final Decision : Dismissed

Judgement

Mohammad Nawaz, J

1. Learned counsel Sri. R. Srinivasa takes notice for respondent No.1. Learned Counsel Sri. B.J.Somayyaji takes notice for respondent Nos.2 and 3.

2. The petitioner has sought to issue a writ of certiorari or any other writ quashing the notice dated 22.04.2020 vide Annexure-â??Aâ?? issued by

respondent No.2, convening a Meeting on 04.05.2020 at 11.00 a.m. to consider the no confidence motion moved against the petitioner. However, it is

brought to the notice that by the subsequent intimation letter dated 30.04.2020, the said meeting convened on 04.05.2020 has been cancelled. In view

of the same, nothing survives for consideration in this writ petition as the same has become infructuous.

The petition is dismissed as become infructuous.